
Guddu Vs Chandra Kishore Sharma

Matters Under Article 227 No. 2037 Of 2019

Court: Allahabad High Court

Date of Decision: March 26, 2019

Acts Referred:

Constitution Of India, 1950 " Article 227#Uttar Pradesh Urban Buildings (Regulation Of Letting, Rent And Eviction) Act, 1972 " Section 21, 21(1), 21(1)(a)#Code Of Civil Procedure, 1908 " Section 80

Hon'ble Judges: Manoj Kumar Gupta, J

Bench: Single Bench

Advocate: Nikhil Kumar, Anil Kumar

Final Decision: Dismissed

Judgement